

**GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT**

**NOTIFICATION  
(ORDERS BY THE GOVERNOR)**

**Dated Shillong, the 13<sup>th</sup> September, 2023.**

**No. LJ(A) 23/85/Pt.II/95** - In exercise of the powers conferred by proviso to article 309 read with article 233 of the Constitution of India, the Governor of Meghalaya in consultation with the High Court of Meghalaya is pleased to make the following rules further to amend the Meghalaya Higher Judicial Service Rules, 2015 hereinafter referred to as the principal rules, namely:-

1. **Short title and commencement.**- (1) These rules may be called the Meghalaya Higher Judicial Service (Amendment) Rules, 2023.  
(2) They shall come into force at once.
2. **Amendment of rule 7.-** In the principal rules, in rule 7, in clause (a) for the words “on the basis of principle of merit-cum-seniority” the words “strictly on the basis of merit” shall be substituted.
3. **Amendment of rule 10.-** In the principal rules, for the existing rule 10 the following shall be substituted, namely,-  
**“10. Procedure for Recruitment, etc.-** For the purposes of recruitment as envisaged under sub-rules (a), (b) and (c) of rule 7 of these rules, the following conditions shall be in addition to the conditions governing recruitment to the service in respect of:  
A. For filling up vacancies in respect of:  
(a) Twenty-five per cent vacancies to be filled by direct recruitment from the Bar; and  
(b) Ten per cent by promotion through limited competitive examination of Civil Judges (Senior Division) not having less than five years of qualifying service.

Sl. No.	Description	Date (By)
1	Number of vacancies to be notified by the High Court. Vacancies to be calculated including- (a) Existing vacancies. (b) Future vacancies that may arise within one year due to retirement. (c) Estimated future vacancies that may arise due to elevation to the High Court, death or otherwise, say ten per cent of the number of posts. (Vacancies arising due to deputation of judicial officers to other department may be considered as temporary vacancy).	31 <sup>st</sup> March
2	Advertisement inviting applications from eligible candidates.	15 <sup>th</sup> April
3	Last date for receipt of application	30 <sup>th</sup> April
4	Publication of list of eligible applicants; List to be put up on the website.	15 <sup>th</sup> May

5	Despatch/Issue of admit cards to the eligible applicants.	16 <sup>th</sup> May to 15 <sup>th</sup> June
6	Written examination to be (a) Objective questions with multiple choice which can be scrutinised by the computer; and (b) Subjective/narrative	30 <sup>th</sup> June
7	Declaration of result of written examination (a) Result to be put up on the website and also hung on the High Court Notice Board. (b) The number of candidates to be called for viva voce will be three times the number of vacancies.	1 <sup>st</sup> August to 16 <sup>th</sup> August
8	Viva voce	1 <sup>st</sup> September to 7 <sup>th</sup> September
9	Declaration of final select list and communication to the appointing authority (a) Result to be put up on the website and also hung on the High Court Notice Board. (b) The select list be published in order of merit and should be double the number of vacancies notified. (c) Select list shall be valid till the next is published.	15 <sup>th</sup> September
10	Issue of appointment letter by the competent authority for all existing vacant posts.	30 <sup>th</sup> September
11	Last date of joining	31 <sup>st</sup> October

B. For filling of vacancies in respect of sixty-five per cent vacancies to be filled by promotion:

Sl. no.	Description	Date (By)
1	Number of vacancies to be notified by the High Court, Vacancies to be calculated including (d) Existing vacancies. (e) Future vacancies that may arise within one year due to retirement. (f) Estimated future vacancies that may arise due to elevation to the High Court, death or otherwise, say ten per cent of the number of posts.	31 <sup>st</sup> March
2	Publication of list of eligible officers, (a) The list to be put up on the website, (b) Number of candidates to be considered will be three times the number of vacancies.	15 <sup>th</sup> May
3	Receipt of judgments from the eligible officers	30 <sup>th</sup> May
4	Criteria for selection: (a) ACR for last five years (40%); (b) Evaluation of judgments furnished (40%); and (c) Performance in the oral interview (20%)	15 <sup>th</sup> to 31 <sup>st</sup> July

5	Declaration of final select list and communication to the appointing authority (a) Result to be put up on the website and also hung on the High Court Notice Board. (b) The select list be published in order of merit and should be double the number of vacancies notified. (To be valid till publication of the next select list).	31 <sup>st</sup> August
6	Issue of appointment letter by the competent authority for all existing vacant posts.	30 <sup>th</sup> September
7	Last date of joining	31 <sup>st</sup> October

4. **Amendment of rule 15.**-In the principal rules, in rule 15,

- (i) For the words within brackets “(to the extent of 25% of the cadre District & Sessions Judges)”, the words “(to the extent of 35% of the total cadre strength of District Judges)”, shall be substituted
- (ii) in clause (i) for the word “merit” the words “strictly on merit” shall be substituted.

5. **Amendment of rule 16.**- In the principal rules, in rule 16,

- (i) For the words within brackets “(to the extent of 10% of the sanctioned cadre strength of the District & Sessions Judges)”, the words “(to the extent of 15% of the total cadre strength of District Judges)”, shall be substituted.
- (ii) in clause (i) for the word “merit” the words “strictly on merit” shall be substituted.

Sd/-

(C.V.D. Diengdoh)

Secretary to the Govt. of Meghalaya,  
Law Department.

Memo No. LJ(A) 23/85/Pt.II/95-A,

Dated Shillong, the 13<sup>th</sup> September, 2023.

Copy to:-

1. The Accountant General (A&E), Meghalaya, Shillong.
2. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication in the next issue of the Meghalaya Extraordinary Gazette and to furnish this Department with 200 spare copies.
3. The Registrar General, High Court of Meghalaya.
4. Finance (E) Department with reference to their letter No. FE.787/2022/29 dtd. 05.07.2023.
5. Personnel A.R. (A) Department with reference to their letter No. PER 2/2018/183 dtd. 30.03.2023.
6. Cabinet Affairs Department with reference to their I/D No. 63 dtd. 31.08.2023.
7. DEO Law (A) Department.
8. Guard file.

By order etc.,



Joint Secretary to the Govt. of Meghalaya,  
Law (A) Department.